

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).30772/2025

[Arising out of impugned final judgment and order dated 05-08-2025 in WP No.2678/2025 passed by the High Court of Judicature at Bombay at Nagpur]

MANGALA BHIMRAO INGLE

Petitioner(s)

VERSUS

THE ADDITIONAL COMMISSIONER, AMRAVATI DIVISION & ORS. Respondent(s)

IA No. 269023/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 269024/2025 - EXEMPTION FROM FILING O.T.

Date : 04-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) Mr. Pratik R. Bombarde, AOR
Mr. Devendra Singh, Adv.
Mr. Rohit Verma, Adv.
Mr. Jitendra Kumar, Adv.
Ms. Kirti Anand, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the petitioner.
2. Issue notice.
3. In the meantime, there shall be stay of operation of the impugned judgment dated 05.08.2025, passed by the High Court of Judicature at Bombay at Nagpur.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(NIDHI WASON)
ASSISTANT REGISTRAR